Under the scheme, eligible ST students are awarded scholarship covering full tuition fee and other non-refundable dues in respect of Government/Government-funded institutions. However, there is a ceiling of Rs.2.00 lakh per annum per student for private sector institutions and Rs.3.72 lakh per annum per student for the private sector flying clubs for Commercial Pilot Training. In addition, the scholarship also provides for (i) living expenses @ Rs. 2200/- per month per student subject to actuals, (ii) books and stationery @ Rs. 3000/- per annum per student and (iii) cost of a latest computer system along with its accessories limited to Rs. 45000/- as one time assistance during the course. Grant is being released to identified institutes and not State-wise. During 2007-08, grant was released to various institutes for disbursement of scholarship to 78 ST students.

## Implementation of Forest Rights Act

2301. SHRIMATI BRINDA KARAT: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the status of the implementation of the Forest Rights Act, State-wise;
- (b) whether the Jharkhand Government has asked for clarifications regarding implementation of Forest Right Act, since there are no panchayat in the State; and
  - (c) whether Government has provided any clarifications to the Jharkhand Government?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): (a) As per the information available with the Ministry, States have progressed in varying degrees in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. While States like Andhra Pradesh, Chhattisgarh, Gujarat, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu, Tripura and West Bengal have established the prescribed structures and procedures, have received a large number of claims and some have even started distributing title deeds, other States, because of various reasons, including holding of State and Panchayat elections, are still to catch up. As on 30.11.2008, 15,06,684 (approx) claims have been received and 94,264 titles distributed in various States. State-wise details at statement (See below).

(b) and (c) Yes, Sir. The Government of Jharkhand, vide their letter dated 29.2.2008, had informed that the State Government was facing problems in constituting the Forest Rights Committees, Sub-Divisional Level Committees and District Level Committee under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the Rules framed thereunder as Panchayat elections have not been held in the State and there was no Gram Panchayat. The State Government had accordingly sought necessary instructions for implementing the Act in the State. Necessary directions were issued to the State Government on 9.7.2007 that in the absence of Panchayati Raj Institution in the State of Jharkhand, the State Government may arrange meetings of the Gram Sabhas and ensure representation in the prescribed Committees under the Act in consultation with the Department of Panchayati Raj and the Nodal Department of State Government on Forest Rights Act.

Statement
Status of implementation of the Forest Rights Act, 2006 in the States/UTs

(As on 30.11.2008) State/UT **Appointment** Formation of various Translation Creation Training Constitution No. of No. of No. of No. of No. of No. of Projected No. of Committees of of PRI titles ofthe of Forest daims daims claims claims daims date for Nodal Act and Awareness officials, Rights filed at distrirejected distrirecomrecomapproved SDLC, Officer SDLC DLC SLMC the Rules about the Committees Gram mended by mended by DLC buted bution into the provisions DLC by Gram Sabha Gram Sabha by fortitle of level regional of the Act members, Sabhas to SDLC SDLC title deeds to DLC languages and the etc. Rules and distribution to Gram Sabha, FRCs etc. 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 1. Andhra Pradesh Yes Yes Yes Yes Yes Yes 3,12,564 1,12,612 84,984 77,541330 issued 6,895 31.1.2009 Yes (3,07,104)before the (subject to individual Court's Court's and 5,460 order approval) community (77541 are claims ready) 2. Arunachal PradeshDepartment of Social Welfare has been selected as the Nodal Department for implementation of the Act in the State. However, Nodal Officer has not been appointed by the State Govt., till now. 3. Assam Yes Yes February, Yes Yes Is being Are being done constituted 2009

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
4.	Bihar	Yes	Yes	Yes	Yes	_	way	Out of 390 Gram Sabhas, training completed	, 0	495 S	_	495	_	-	_	-
						á	advertiseme									
							in local newspaper	Gram s Sabha								
5.	Chhattisgarh	Yes	Yes	Yes	Yes	Yes	Going on in a large scale	_	_	4,00,000 (approx)		_	99,392	85,549	9,949	June, 2009
6.	Goa	Yes	Proposal under consideration of Government			Is in progress	Has been s started and going on in large scale		_	_	_	_	_	_	_	_
7.	Gujarat	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	82,397 (individual) and 1595 (community		_	_	_	_	31.3.2009
8.	Haryana	The St	tate Gover	nment has	informed	that there	are no Sche	eduled Trib	es and otl	her tradition	al forest dw	ellers livir	ng in the fo	rests of Ha	ryana.	
9.	Himachal Pradesh	Yes	Yes	Yes	Yes	No need	l Yes	C	Yes, in 14 Gram Sablout of 15 Gram Sab	nas 1	_	_	_	_	_	February, 2009

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
10.	Jharkhand	Yes	Yes	Yes	Yes	Yes	Yes	Yes	2071	878	_	_	_	_	_	_
11.	Karnataka	Yes	Yes	Yes	Yes	Yes	Yes	Has beer started	n 1148	-	_	-	_	_	_	March, 2009
12.	Kerala	Yes	Yes	Yes	Yes	Yes	Yes		Elections t FRCs are in progress 281 out of 404 FRCs have been constituted	e s. f s	_	_	_	-	_	30.3.2009
13.	Madhya Pradesh	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	2,97,000	1,02,789	28,602	15,251	8,059 distributed and 7,192 ready for distribution	4,275	January, 2009
14.	Maharashtra	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	1,07,863	3,139	39	37	_	2	31.3.2009
15.	Manipur						No	response f	rom the St	ate Gover	nment					
17.	Meghalaya	Yes	No	No	No	Translation of the Act in local languages is held up on account of non— availability of the Act's legal lexicon in local languages	done	_	_	_	_	_	_	_	_	_

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
17.	Mizoram	No	Yes	Yes	Yes	Yes	No	No	Yes	_	_	_	_	_	_	_
18.	Negaland	the la	nd owner	s. There a	are no trib	es or gr	the land hold oup of people Forest Rights	e or fo	rest dweller	s in the St	ate of Na	galand. H	lence, th	ne Scheduled		
19.	Orissa	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes, in 45684 villages out of 46515 villages	22,60,80	1,37,362	5,394	399	-	_	-
20.	Rajasthan	Yes	Yes	Yes	Yes	Yes	Yes	Yes	,	34,417 (including 2 community claims)		2,704	ŕ	321 pattas distributed and 1722 claims ready but are withheld owing to the coming into force of model code of conduct for elections.		31.3.2009
21.	Sikkim			nt of Sikkii in Protec			otification date	ed 28.	1 <b>.</b> 2008 rega	rding cons	titution of	an Exper	t Commi	ittee for iden	tificatio	n of Critical
22.	Tamil Nadu	Yes	Yes	Yes	Yes	Yes	Has started in a limited way	_	Work of setting up FRCs has started. Gra Sabha meetings convened of 15.08.200	o s am s on	_	_	_	_	_	31.1.2009 (subject to Court's approval)

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	7
23.	Tripura	Yes	Yes	Yes	Yes	Yes	Yes	Worksho organized for the officials of PRI/SDLO	d of	74,370	13,995	0	0	0	85	15.1.2009
24.	Uttar Pradesh	Yes	Yes	Yes	Yes	tl l p c t	15000 copies one Act athe Rule nave be orinted a distribute o difference partme	of started and ses en ed ent	_	_	-	_	_	_	_	31.1.2009
25.	Uttarakhand	Yes	Yes	Yes	No	_	Yes	_	3,758 ou of 7.541 Gram Panchaya		-	_	_	_	_	31.1.2009
26.	West Bengal	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	1,37,825 (1,34,977 individual claims and 2848 community claims)	14,503 (14,328 individual and 175 community claims) verified and 25 cases sent to SDLC	19	5	5	987	31.2.2009

1	2	3	4	5	6	7	8	9	10	11	12	18	14	15	16	7
27.	Andaman and Nicobar Islands	Yes	Yes	Yes	No	Translation has been completed but publication of the translated version yet	Yes	Under Process	_	_	_	_	_	_	-	_
28.	Daman and Diu	Act or The A	the Rules administratories is the	thereof. Attion has read Administr	As Dam requeste rator ap	not done.  I Diu has mad an and Diu is ed that the topointed under the tothe Minis	a UT, th erm "St r Article	ney have not ate Governr 239 of the C	been ab nent" ma	le to cons ay be det on of India	titute the prined that	orescribed	d Committ	ees for im	plementino	g the Act.
29.	Dadra and Nagar Haveli	Yes	Yes	Yes	Yes	Has been completed	Has been	Has started	<u> </u>	—	_	-	_	_	_	-
30.	Lakshadweep		IT Adminis ers in Laks			ated, vide let	ter date	ed 6.2.2008,	that the	re are no	terrestrial	forests a	nd no for	est tribes	or traditio	nal forest
	Total								,	15,06,684			į	94,264 ssued and 86,455	l	